

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 143 OF 2019 &  
IA NO. 544 OF 2019**

**Dated: 5<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GMR Warora Energy Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee  
Mr. Yashasvi Kant

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

Issue notice to the Respondent No.1/Commission. Dasti, in addition, is permitted.

Reply, if any, shall be filed by the other respondents by the next date after duly serving copy of the same to the other side.

List the matter on **18.09.2019**.

Interim Order, if any, shall continue till next date of hearing.

**(S. D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice Manjula Chellur)**  
**Chairperson**